

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/7592/2020**

This the 13th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohammad Yaseen, age 38 years, S/o Bhadir Ali Sehmat, R/o Village Gund, Tehsil Gool, Block Post, Office Gool, District Ramban.

.....Applicant

(Advocate:- Mr. Vikas Mangotra)

**Versus**

1. State of Jammu and Kashmir through Commissioner/Secretary to Government, Rural Development Department and Panchayati Raj, Jammu and Kashmir Government, Civil Secretariat, Srinagar/Jammu and 4 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER  
[ORAL]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The present T.A. has been received by way of transfer from the Hon'ble High Court of Jammu & Kashmir at Jammu. It is submitted by Mr. Amit Gupta, learned A.A.G. for respondents that the case pertains to MGNREGA and this Tribunal has no jurisdiction to hear the case. Contention of learned A.A.G. has force and has to be accepted. MGNREGA has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985 and the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the MGNREGA under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the MGNREGA.



2. Since, this Tribunal has no jurisdiction to deal with the present case, this case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to be placed before the Hon'ble Bench for further orders.



3. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 30.04.2021.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**